

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2911
ANSWERED ON:17.12.2004
HOUSE RENT ALLOWANCE TO GOVERNMENT SERVANTS
Rajendran Shri P.;Rao Shri Devarakonda Vittal

Will the Minister of FINANCE be pleased to state:

(a) Whether the admissibility and eligibility of House Rent Allowance to Government Servants is subject to producing Ration Card, LPG connection, Electoral Identity Card, Landlord`s House Rent Receipt etc. otherwise they are not eligible and entitled to draw House Rent Allowance;

(b) If so, the details in this regard and the reasons and provisions of HRA rules for demanding the above requirements from the Government servants; and

(c) the steps taken by the Ministry to implement the Arbitration Award with regard to payment of House Rent Allowance (HRA) to Central Government employees w.e.f. 1.1.1996 and the reason for delay in implementation?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) & (b) : No, Sir.

(c): The Award of the Board of Arbitration regarding payment of House Rent Allowance (HRA) to Central Government employees from 1.1.1996 to 31.7.1997 at pre-revised rates on revised basic pay is under process in accordance with the JCM Scheme.